

**(2002) 09 P&H CK 0036**

**High Court Of Punjab And Haryana At Chandigarh**

**Case No:** Criminal Miscellaneous No. 32039-M of 2002

Kuldeep Singh

APPELLANT

Vs

State of Punjab

RESPONDENT

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**Date of Decision:** Sept. 30, 2002

**Acts Referred:**

- Criminal Procedure Code, 1973 (CrPC) - Section 439
- Penal Code, 1860 (IPC) - Section 237, 420, 489

**Hon'ble Judges:** R.C. Kathuria, J

**Bench:** Single Bench

**Advocate:** N.C. Doabia, for G.S. Savra, for the Appellant; Inderjit Singh Gehlot, AAG, for the Respondent

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**Judgement**

@JUDGMENTTAG-ORDER

R.C. Kathuria, J.

Counsel for the petitioner states that he may be permitted to withdraw the petition at this stage so as to enable the petitioner to approach the Court of Session. Dismissed as prayed for.